GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 4499 ANSWERED ON 20.08.2025

"THE HAJ COMMITTEE OF INDIA"

4499. SHRI MOHIBBULLAH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Haj Committee of India has been constituted as per the Haj Act, 2002 and if so, the details thereof along with its current composition;
- (b) the details of process for selecting members of the Haj Committee and Authority responsible for their appointment;
- (c) the details of the term of office for Haj Committee members and the criteria for their eligibility;
- (d) the manner in which the Government ensures that the Haj Committee represents the interests of all Muslim communities in India; and
- (e) the details of roles and responsibilities of the Haj Committee and the manner in which it coordinates with other Government agencies?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

- (a): The Haj Committee of India (HCoI) is a statutory body constituted under the provisions of the Haj Committee Act, 2002. It functions under the administrative control of the Ministry of Minority Affairs, Government of India. The previous Haj Committee was constituted on 1st April, 2022 for a three-year term, which expired on 31st March, 2025.
- (b) and (c): The composition of Haj Committee as defined in Section 4 of the Haj Committee Act, 2002 is as under:-
 - (i) three members of Parliament of whom two are to be nominated by the Speaker of the House of the People from among its Muslim members, and one by the Chairman of the Council of States from among its Muslim members:
 - Provided that a member of Parliament shall, upon ceasing to be a member, cease to be a member of the Committee and the Speaker of the House of the People or the Chairman of the Council of States, as the case may be, shall make a fresh nomination upon request by the Central Government;
 - (ii) nine Muslim members of the Committee shall be elected, three from those States sending largest number of pilgrims during last three years and one each from the zones as specified in the Schedule, in such manner as may be prescribed:

Provided that not more than one member shall be elected from a State falling in the zone as specified in the Schedule;

- (iii) four persons not below the rank of Joint Secretary to the Government of India nominated by that Government to represent the Ministries of External Affairs, Home, Finance and Civil Aviation, as ex officio members;
- (iv) seven Muslim members shall be nominated by the Central Government from among the following categories of persons, namely:-
- (a) two members who have special knowledge of public administration, finance, education, culture or social work and out of whom one shall be a Shia Muslim;
- (b) two women members, out of them one shall be Shia Muslim;
- (c) three members who have special knowledge of Muslim theology and law, out of them one shall be a Shia Muslim.

Further, as per Section 6 of the Haj Committee Act, 2002, the term of office of the members of the Committee (other than the ex-officio members and members filling casual vacancies) shall be three years, commencing on the day following the publication of the list of members under section 5:

Provided that the term of the members of the Committee may be extended by the Central Government by a notification in the Official Gazette for a period not exceeding six months at a time but, in any case, not exceeding beyond a total period of one year.

- (d): The Haj Committee of India (HCoI), a statutory body constituted under the Haj Committee Act, 2002. The composition of the HCoI is defined under Section 4 of the said Act, which provides for representation from various States/Union Territories, Muslim Members of Parliament, Muslim members of State Legislatures, and eminent Muslims. This statutory composition ensures that the interests of all sections of the Muslim community across the country are adequately represented.
- (e): The Haj Committee of India has the primary responsibility of making arrangements for Indian Haj pilgrims within India, it closely coordinates with the Ministry of Minority Affairs, the Consulate General of India (CGI), Jeddah, and other Government agencies such as the Ministry of Civil Aviation, Ministry of Health & Family Welfare, and the Ministry of External Affairs for the smooth and successful conduct of the Haj pilgrimage. Haj Committee of India coordinates with appropriate Government agencies to ensure integrated planning and execution of various aspects of the pilgrimage, including flight scheduling and operations, medical facilities, consular support, and liaison with the Kingdom of Saudi Arabia for arrangements in Makkah, Madinah, and other pilgrimage sites.
